

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1249  
ANSWERED ON:15.07.2004  
CONSTITUTION OF CANTONMENT BOARDS  
Gangwar Shri Santosh Kumar

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the process of constitution of cantonment boards is being delayed;
- (b) if so, the reasons therefor;
- (c) the time by which the representatives will be elected to these boards;
- (d) whether the elected public representatives (M.Ps. / M.L.As.) are made ex-officio members of Cantonment Boards; and
- (e) if not, whether there is any proposal under consideration of the Government to make elected public representatives ex-officio members of Cantonment Boards; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) No, Sir. Out of 62 cantonment boards, the constitution of 51 cantonment boards stands varied under section 14 of the Cantonments Act, 1924 and the varied boards are functioning. Proposal for varying the constitution of five other cantonment boards is under process. The terms of elected members in remaining six cantonment boards are still to expire.
- (b) In view of the answer to part (a) above, does not arise.
- (c) In view of the exercise undertaken for bringing a new Cantonments Act, it was decided to hold elections soon after its enactment.
- (d) No, Sir.
- (e) No, Sir.
- (f) In view of the answer to part (e) above, does not arise.